

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.106  
**C.P.(IB)/83(AHM)2022**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

State Bank of India

.....Applicant

V/s

Pravinbhai Chhaganbhai Patel

.....Respondent

**Order delivered on: 21/12/2022**

**Coram:**

Dr. Madan B. Gosavi, Hon'ble Member(J)

Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Pranav G Desai, Ld. Adv.

For the Respondent :

**ORDER**

Since the constitutional validity of the application under Section 95 of the IB Code, 2016 is still pending before the Hon'ble Supreme Court, the matter stands adjourned to 07.03.2023

-SD-

**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

-SD-

**DR. MADAN B GOSAVI**  
**MEMBER (JUDICIAL)**